

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 107 of 2013 &
I.A. No. 179 of 2013**

Dated : 31st May, 2013

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

The Tata Power Co. Ltd. Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. Respondent (s)**

Counsel for the Appellant (s): Mr. Krishnan Venugopal, Sr. Adv.
Mr. Sitesh Mukherjee
Mr. Sakya Singha Chaudhury
Ms. Anusha Nagarajan
Ms. Prerna Priyadarshni

Counsel for the Respondent(s): Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R-1
Mr. J.J. Bhatt, Sr. Adv. with
Mr. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2

**Appeal No. 125 of 2013 &
IA No. 190 of 2013**

Indian Hotel & Restaurant Association & Anr. ... Appellant(s)

Versus

**Maharashtra Electricity Regulatory
Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : Ms. Shikha Ohri

Counsel for the Respondent (s): Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R.1
Mr. J.J. Bhatt, Sr. Adv. with
Mr. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2
Mr. Sitesh Mukherjee

Mr. Sakya Singha Chaudhuri
Ms. Anusha Nagarajan
Ms. Prerna Piryadarshini for R.3

**Appeal No. 126 of 2013 &
IA-189 of 2013**

Bharti Airtel Ltd. ... **Appellant(s)**

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.** ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

Counsel for the Respondent (s): Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R.1
Mr. J.J. Bhatt, Sr. Adv. with
Mr. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2

Appeal No. 123 of 2013

**Shopping Centres Association
of India (SCAI) Ltd.** ... **Appellant(s)**

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.** ... **Respondent(s)**

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Shikhil Suri

Counsel for the Respondent (s): Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R.1
Mr. J.J. Bhatt, Sr. Adv. with

Mr. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2

Appeal No. 124 of 2013

Retailers Association of India

... **Appellant(s)**

Versus

**Maharashtra Electricity Regulatory
Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant (s) :

Mr. M.G. Ramachandran
Mr. Shikhil Suri

Counsel for the Respondent (s):

Mr. Parag Tripathi, Sr. Adv.
Mr. Buddy A. Ranganadhan with
Mr. Arijit Maitra and
Ms. Richa Bharadwaja for R.1
Mr. J.J. Bhatt, Sr. Adv. with
Mr. Anjali Chandurkar and
Mr. Hasan Murtaza for R-2

ORDER

**Appeal No. 125 of 2013 & IA No. 190 of 2013, Appeal No. 126
of 2013 & IA-189 of 2013, Appeal No. 123 of 2013 & Appeal
No. 124 of 2013**

Admit. Mr. Buddy A. Ranganadhan takes notice on behalf of Respondent No.1 and Mr. Hasan Murtaza takes notice on behalf of Respondent No. 2 in all the above Appeals. Issue notice to other Respondents. Registry is also directed to issue notice. Dasti service is permitted.

ORDER

IA No. 179 of 2013 (For stay) in Appeal No. 107 of 2013,
IA No. 190 of 2013 (For stay) in Appeal No. 125 of 2013,
IA no. 189 of 2013 (For stay) in Appeal No. 126 of 2013,
Appeal No. 123 of 2013 & Appeal No. 124 of 2013

We have heard the Learned Counsel and Learned Senior Counsel for all the parties in the above IAs for stay.

The Learned Counsel and Learned Senior Counsel for the Appellants are directed to file their respective written notes by Monday i.e. 03.06.2013 after serving copy on the other side.

The reply to the said written notes is to be filed by the Learned Senior Counsel and Learned Counsel for all the Respondents within two days thereafter i.e. 05.06.2013.

Order is reserved.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

sm/mk